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INFORMATION

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### THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No.11]

AMARAVATI, THURSDAY, 14<sup>th</sup> SEPTEMBER, 2023.

#### ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 14<sup>th</sup> September, 2023 is being published under Article 348(3) of the Constitution of India for general information:-

#### ANDHRA PRADESH ORDINANCE No. 11 OF 2023.

Promulgated by the Governor in the Seventy fourth year of the Republic of India.

#### AN ORDINANCE TO AMEND THE ANDHRA PRADESH PUBLIC SERVICE COMMISSION (ENTRUSTMENT OF ADDITIONAL FUNCTIONS WITH RESPECT TO THE SERVICES OF UNIVERSITIES) ACT, 2017.

Whereas, through the Andhra Pradesh Public Service Commission (Entrustment of Additional Functions with respect to the Services of Universities) Act, 2017 (Act No.3 of 2018), the Andhra Pradesh Public Service Commission has been entrusted the additional functions with respect to providing the services to the Universities.

And whereas, under section 3 of Act No.3 of 2018, the Andhra Pradesh Public Service Commission is entrusted to conduct the Written Test, in addition to the minimum norms prescribed in the Acts of the respective Universities, for recruitment of Teachers and Administrative/Ministerial Staff of the University on the decision of the Executive Council/Board of Management/Executive Board of the University concerned by entering into a Memorandum of Understanding

(MoU) with the University concerned. If the same category of posts in the same subject are requisitioned for recruitment by different Universities, a common written test may be conducted for all such posts.

And whereas, 13 Universities have been included in the schedule of the Act.

And whereas, the State Government is contemplating to fill up the vacancies of Assistant Professors, Associate Professors, Professors in various Departments/Subjects in Universities duly fixing the schedule.

And whereas, certain names of the universities are not yet included in the schedule of the Act No.3 of 2018, so as to extend the services by the Andhra Pradesh Public Service Commission and names of certain Universities have been changed through the amendment Acts.

And whereas, in the light of the decision of the Government to fill up the vacancies in the universities, it is necessary to include the names of these universities to get services of Andhra Pradesh Public Service Commission. Hence, it is necessary to amend the schedule of the Andhra Pradesh Public Service Commission (Entrustment of Additional Functions with respect to the Services of Universities) Act, 2017 (Act No.3 of 2018) to include the names of certain Universities and change of names of certain Universities in the public interest so as to get the services of Andhra Pradesh Public Service Commission.

And whereas, the subject matter needs immediate action in view of the fact that if necessary amendments to the Statute are not immediately affected, the qualified un-employed youth would be affected.

And Whereas, the Legislature of the State of Andhra Pradesh is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh hereby promulgates the following Ordinance:-

Short title and  
Commencement.

1. (1) This Ordinance may be called the Andhra Pradesh Public Service Commission (Entrustment of Additional Functions with respect to the Services of Universities) (Amendment) Ordinance, 2023.

(2) It shall come into force at once.

2. In the Andhra Pradesh Public Service Commission (Entrustment of Additional Functions with respect to the Services of Universities) Act, 2017, in the Schedule,-

Amendment of  
the Schedule

Act No.3 of  
2018.

- (i) for clause (i), the following shall be substituted, namely-
- “(i) All the Public Universities established in the State under Section 3 of the Andhra Pradesh Universities Act, 1991 as amended from time to time.”
- (ii) for clause (vi), the following shall be substituted, namely,-
- “(vi) All the Public Universities established in the State under Section 3 of the Jawaharlal Nehru Technological Universities Act, 2008 as amended from time to time.
- (iii) for clause (vii), the following shall be substituted, namely,-
- “(vii) Rajiv Gandhi University of Knowledge Technologies established in the State under the Rajiv Gandhi University of Knowledge Technologies Act, 2008 as amended from time to time.”
- (iv) for clause (xii), the following shall be substituted, namely,-
- “(xii) Dr. Abdul Haq Urdu University established in the State under Section 3 of the Dr. Abdul Haq Urdu University Act, 2016 as amended from time to time.”
- (v) after clause (xiii), the following clauses shall be added, namely-
- “(xiv) The Cluster University, Kurnool established in the State under Section 3 of the Cluster University (Kurnool) Act, 2019 as amended from time to time.
- (xv) Dr. Y.S.R Architecture and Fine Arts University established in the State under Section 3 of the Dr. Y.S.R Architecture and Fine Arts University Act, 2008 as amended from time to time.
- (xvi) Any other Public University established in the State under an Act of Andhra Pradesh State Legislature.”

**S. ABDUL NAZEER,**  
Governor of Andhra Pradesh.

**G. SATYA PRABHAKARA RAO,**  
Secretary to Government,  
Legal and Legislative Affairs & Justice,  
Law Department.

